



2026:AHC:8002

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 238 of 2026

Chandra Seth Mishra And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Anand Prakash Yadav, Krishna Nand Yadav
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Krishna Nand Yadav, learned counsel for the petitioners and Sri R.S. Umrao, learned Standing Counsel, who appears for State-respondents.
2. The case of the petitioners is that the petitioners earlier approached State Public Service Tribunal Lucknow while filing Claim Petition No. 470/1/90 which came to be disposed of on 20.08.1994 directing the respondents to consider the claim of the petitioners for regularization of service from the date the juniors have been accorded and a Service Single Writ Petition No. 349 of 1996 was preferred by the State against the order passed by the Public Service Tribunal which was rejected on 16.05.2011. The writ petitioner no. 1 has superannuated on 31.08.2016 and petitioner no. 2 on 31.03.2017.
3. Prayer in the present petition is for providing consequential benefits to the writ petitioners as per judgment and order dated 20.08.1994.
4. In the opinion of the Court, this Court is not an executing Court to execute the order of the tribunal and furthermore no explanation worth consideration has been shown as to under what circumstances, the writ petitioners were prevented him from not approaching this Court. It appears that post retirement now a fresh chapter is being opened by the writ petitioners which in the opinion of the Court is not liable to be accepted or appreciated.
5. Accordingly, the writ petition is **dismissed**.

January 13, 2026

A. Prajapati

(Vikas Budhwar,J.)